

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 251/ 2003

This, the 10th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

Hon'ble Mr. J.P. Shukla, Member (A)

Shiv Ram Chaturvedi, aged about 30 years, son of Shri Shesh Narain Chaturvedi, resident of Ram Pati, Post Office, Bani (Dostpur) at present Gosaisingh pur (Dostpur) District Sultanpur.

Applicant.

By Advocate: Shri R.S. Gupta

Versus

1. Union of India, through the Secretary Department of Post, Dak Bhawan, New Delhi.
2. Chief Postmaster General, U.P. Circle, Lucknow.
3. Supdt. Of Post Offices, Sultanpur.
4. Shri Shatrohan Kumar Pandey, G.D.S. Branch Postmaster, Gosaisinghpur (Dostpur) District Sultanpur.
5. Shir Rajendra Dubey, Office Assistant, Office of Supdt. Of Post Offices, Sultanpur.
6. Shir Y.N. Tewari, Sub Divisional Inspector (Post) at present Lakhimpur Kheri (U.P.)

Respondents.

By Advocate: Shri K.K. Shukla for Dr. Neelam Shukla
Sri Praveen Kumar


Order (Oral)

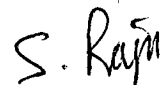
By Hon'ble Mr. Shankar Raju, Member (J)

Though the applicant scores more marks in his educational qualification, yet the income certificate issued by the office of the Tehsildar, Kazipur, Sultanpur on 26.4.2002 which according to the applicant has been submitted before closing date, shows his income. However, respondents have over looked this proof and appointed private respondents which is not in accordance with the circular. However, at this stage, Learned counsel for the private respondents produced another income certificate, according to which original certificate dated 26.4.2002 issued to the applicant was in fact certificate of income of father of the applicant, which

according to him has been tampered with by scoring off by the applicant and the income certificate being fictitious was rightly not considered by the respondents.

This O.A. stands disposed of with direction to the official respondents to get an enquiry conducted as to which certificate of income dated 26.4.2002 has been validly and legally issued from the office of the Tehsildar, Kazipur, Sultanpur and in the event it is established that the certificate as appended to Annexure No. 5 to the application of the applicant, is the correct one, claim of the applicant have to be considered for appointment and if converse of it is established, the appointment of respondent No. 5 shall not be disturbed. This shall be done within a period of three months from the date of receipt of copy of this order. No costs.


(J.P. Shukla)
Member (A)


(Shankar Raju)
Member (J)

HLS/